

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 731
TO BE ANSWERED ON 4TH FEBRUARY, 2026

FOODGRAINS PROVIDED UNDER PMGKAY

†731. **SMT. DELKAR KALABEN MOHANBHAI:**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a): the names of foodgrains being provided under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) in the various States/Union Territories of the country;
- (b): the steps taken to strengthen nutritional security through the said scheme;
- (c): the details of provisions made for women and children under the said scheme;
- (d): the measures available to the beneficiaries in case they do not receive foodgrains as per their entitled quota; and
- (e): the details of the said scheme in the Union Territory of Dadra and Nagar Haveli?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(**SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA**)

(a): Under Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY), free of cost foodgrains are being distributed to eligible beneficiaries. The term “foodgrains” is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time.

(b): In order to improve the level of nutrition among the targeted beneficiaries, an advisory has also been issued to all the States/UTs to procure millets and distribute them to beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time.

(c): The National Food Security Act, 2013 provides that pregnant women and lactating mothers and children in the age group of 6 months to 14 years are entitled to meals as per prescribed nutritional norms under Integrated Child Development Services (ICDS) and PM-POSHAN schemes. Higher nutritional norms are prescribed for malnourished children upto 6 years of age.

Pregnant women and lactating mothers are further entitled to receive cash maternity benefit of not less than Rs. 6,000 to partly compensate for the wage loss during the period of pregnancy and also to supplement nutrition.

(d): Section 8 of the Act, provides that in case of non- supply of the entitled quantities of foodgrains to entitled persons, such persons shall be entitled to receive such food security allowance in cash from the concerned State Government, within such time and manner as may be prescribed by the Central Government. In this regard, Government of India notified Food Security Allowance Rule, 2015 on 21.01.2015.

(e): The PMGKAY is being successfully implemented in all States/UTs including UT of DNH&DD.

In urban areas of Dadra & Nagar Haveli, PMGKAY is being implemented in Direct Cash Transfer mode as per the provisions of Cash Transfer of Food Subsidy Rule, 2015 under which cash equivalent of subsidy is being transferred directly into the Bank accounts of eligible households to enable them to purchase foodgrains from open market.
